

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 196/TT/2020

Subject : Petition for truing up of the tariff of the 2014-19 period and determination of tariff of the 2019-24 period for assets under “Western Region System Strengthening Scheme-XIII” in Western Region.

Date of Hearing : 10.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd.
& 10 Others

Parties present : Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri A.K Verma, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of Bachau-Varsana (GETCO) 400 kV D/C Transmission Line along with Extension of 400 kV Bachau Sub-station and Extension of 400 kV Varsana (GETCO) Sub-station under “Western Region System Strengthening Scheme-XIII” in the Western Region and it is the only asset covered in the instant project.

3. The representative of the Petitioner further submitted that the instant asset was put into commercial operation on 8.1.2015, during the 2014-19 tariff period. The tariff for the instant asset for the 2014-19 tariff period was determined vide order dated 22.3.2016 in Petition No. 413/TT/2014 and the entire delay of 15 months was condoned by the Commission. He also submitted that the actual completion cost as on 31.3.2019 is within the RCE apportioned approved cost. He submitted that the Additional Capital Expenditure based on the actuals and the year wise and party wise details have been



filed along with information sought in the Technical Validation letter, along with Form 5, Form 8 and discharge statement. He also submitted that the initial spares claimed are within the ceiling specified in the 2014 Tariff Regulations. He also submitted that the reply filed by MPPMCL does not cover the assets pertaining to the instant petition and hence a rejoinder stating the same has been filed. He prayed that the capital cost and tariff as claimed in the petition for the subject asset may be allowed.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 2.9.2020, with an advance copy to the Respondents: -

- i. Details and explanation as the total IDC claimed in IDC Statement does not match with the calculations.

5. The Commission further directed the Petitioner to adhere to the above specified timeline and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

